

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI,
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. †2033
ANSWERED ON 04.07.2019

RIVER GANGA

†2033. SHRI ASHOK KUMAR RAWAT

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether Sandila Industrial Area, particularly the area under Misrikh region in Uttar Pradesh is getting increasingly polluted and the pollutants are contaminating the River Ganga flowing through this area;
- (b) if so, whether the Government has undertaken or proposes to undertake any measures to make the said area and the adjacent river pollution-free; and
- (c) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI & SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RATTAN LAL KATARIA)

(a) Under Namami Gange Programme, industrial pollution for Grossly Polluting Industries (GPIs) is monitored through Central Pollution Control Board (CPCB) and GPIs are inventorised based on administrative districts.

Sandila Industrial area is in Hardoi District in river Ganga basin and wastewater from this area reaches river Ganga through river Gomti downstream Varanasi. This area has 08 Grossly Polluting Industries (GPIs), out of which following 02 lie in Sandila, Hardoi.

- (i) SAF Yeast Co. Ltd. Sandila Industrial, Hardoi (Distillery)
- (ii) V.R.S Food Ltd., Plot No. C-5-6, UPSIDC Industrial Area, Sandila, Hardoi, U.P. (Food, Dairy & Beverages)

Both the units were inspected by third party technical institutes during April-July 2018 and both were found to be complying.

(b) & (c) Under the Namami Gange Programme, Government has taken following measures for pollution abatement of river Ganga.

- For the cleaning of river Gomti, 3 projects for the towns along the river namely Lucknow, Jaunpur and Sultanpur have been approved at an estimated cost of Rs.568.93 crore aiming to create an additional 87 Million Litres per Day (MLD) sewage treatment capacity.

- Directions were issued under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 regarding treatment & utilization of sewage to State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) on 21st April, 2015.
- Directions were issued under Section 5 of the Environment (Protection) Act, 1986 regarding ‘Treatment and Utilization of Sewage for Restoration of Water Quality of River’ to Municipal Commissioners of 46 Metropolitan cities and 20 State Capitals on 9th October, 2015 including Kanpur.
- Directions were issued under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 to 7 Ganga River Basin SPCBs (Uttar Pradesh, Uttarakhand, Chhattisgarh, Haryana, Madhya Pradesh, Bihar & West Bengal SPCBs) to ensure implementation of ‘Zero Liquid Discharge’ in molasses based Distilleries during year 2016 for protection of the water quality of rivers and streams in Ganga River Basin.
- With respect to industrial effluents, consent management for compliance of standards is enforced by SPCBs/PCCs to improve the water quality of the rivers.
- GPIs located on main stem of river Ganga and its tributaries are monitored at regular frequency by CPCB /State Pollution Control Boards (SPCBs) for verification of their compliance status with regard to consent condition imposed by respective State Pollution Control Board and industry specific discharge standards. The GPIs are also inspected on annual basis for compliance verification of the pollution norms and process modification, wherever required through third party technical institutes.
- Action is taken by Central Pollution Control Board (CPCB) against the Grossly Polluting Industries (GPIs) discharging into main stem of Ganga River & its tributaries (Kali-East & Ramganga) which are non-complying with the prescribed norms.
- Directions for installation of Online Continuous Effluent Monitoring System (OCEMS) have been issued by CPCB for assessment of effluent quality and compliance status. SMS alert on non-compliant status is shared with CPCB/SPCB/Industry /Local Administration (DM Office).

Further, Implementation of water conservation/ water re-use, process modification and adoption of cleaner technologies including up-gradation/ modification of effluent treatment plant to meet the stipulated norms (quality and quantity) for 5 key industrial sectors namely Distillery, Pulp & Paper, Sugar, Textile and Tannery located in 5 Ganga States have also been initiated. CPCB has prepared charter/action plan for upgradation of manufacturing process technology, Effluent Treatment Plant (ETP) system and adoption of best practices for Pulp & Paper, Distillery, Sugar and Textile sector. Expert Institutions, Industry Associations and State Government Departments are involved in effective implementation of these charters.